

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD****REGIONAL BENCH : Court – I****Excise Appeal No. 26437 of 2013**

(Arising out of O-I-O No.06/2013-CEX dt.17.01.2013 passed by Commissioner of Customs,
Central Excise & Service Tax, Guntur)

M/s Madras Cements Ltd

Kumaraswamy Raja Nagar, Jaggayyapet Taluk,
Krishna District, Andhra Pradesh – 521 457

.. **Appellant**

VERSUS

**Commissioner of Customs, Central Excise
& Service Tax, Guntur**

CR Building, Kannavarithota,
Guntur, AP – 522 004

.. **Respondent**

Appearance

for the Appellant

Mr. L.V. Rao, A.R for the Respondent

Coram:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER No. A/30119/2021

Date of Hearing: 19.04.2021

Date of Decision: 19.04.2021

[JUSTICE DILIP GUPTA]

1. It has been pointed out that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeals are dismissed as deemed withdrawn under section 127(6) of the Finance Act (No.2), 2019.

(Dictated and pronounced in open court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)**